

apart from instituting criminal proceedings against those responsible for such atrocities, the State Government is directed to immediately suspend the District Magistrate/Collector and SSP/SPs of the district as well as other officials concerned and chargesheet them and proceed against them departmentally....".

Ministry of Home Affairs *vide* letter no. 24013/34/2011 -SC/ST-W dated 20th April, 2011 directed the State Governments to ensure strict compliance of Supreme Court directions.

Ministry of Home Affairs has also sent a detailed advisory dated 4th September, 2009 to all States/UT Governments wherein States have been directed, *inter alia*, to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women, and to take appropriate measures to curb the 'Violation of Women's Rights' by so called honour killings and to prevent forced marriage in some Northern States.

Irregularities in operation of lotteries in Kerala

2395. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to the unstarred question no. 2394 given in the Rajya Sabha on 24 August, 2011 and state:

(a) the violations in the operation of lotteries run by Sikkim and the Royal Government of Bhutan, as pointed by Kerala to the Government of India from 2006 to 2010;

(b) the irregularities rectified by Government of Sikkim and confirmed by Royal Government of Bhutan;

(c) the authorized operating/selling agents of the above lotteries in Kerala during the period from 2006 and 2010;

(d) the estimated amount of unlawful financial gains made by the above agents through the operation of other-State paper lotteries in Kerala during the above period; and

(e) whether the same agents have been selling lotteries in any other State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per the information received from the Government of Kerala, the violations prevalent in the operation of other State lotteries have been brought to the notice of the concerned Governments, *i.e.*, the State of Sikkim and the Royal Government of Bhutan in time. The major obligations vested in the hands of the State by law were delegated to the promoters and the promoters freely printed and conducted business on their own. The State of Sikkim and the Royal Government of Bhutan offered prizes on double and triple digits and by

pre-fixing 00 to 99 or 0 to 9 to make it four digit numbers. These procedures of conduct of draw as per the Government of Kerala is in violation of Section 3 sub-rule 14 of the Lotteries (Regulation) Rules, 2010. The Government of Sikkim hired the services of Mahalakshmi Press where the tickets were printed and the said Press was empaneled with Indian Banks Association and renewed only upto March, 2006. From March, 2006 onwards upto 2010, the promoters were printing tickets in a non-empaneled, unauthorized printing press for four years without the knowledge of the State Government. Both the States rectified the violation when they came to know this fact and they have stopped printing tickets from the unauthorized printing presses. It is the responsibility of the organizing State to ensure that the distributors or selling agents are acting in conformity with the provisions of the Acts and the Rules.

(c) The authorized operating/selling agents in Kerala during the period from 2006 and 2010 are as under:-

Sikkim

Megha Distributor - 16.5.2005 to 31.8.2010

Royal Government of Bhutan

Sanjay Jayanatilal and Co. - 1.7.2001 to 31.12.2007

Martin Lottery Agency - 1.1.2008 to 4.4.2010 (Later renamed as Future Gaming Solution India Pvt. Ltd.)

Monica Distributors Pvt. Ltd. - 5.4.2010 to 30.5.2013.

(d) No such data is maintained at Government of India level. However, as per the Government of Kerala, recently in April, 2010, the Kerala police has unearthed lottery sale operating in a fraudulent manner in the name of Bhutan lottery in the District of Ernakulam. The modus operandi was to write the number of lottery tickets on a piece of paper (without handing over tickets) and the buyers are advised to look into the website of Bhutan Government. Two persons were arrested in this connection and the case is being enquired by the Kerala police.

(e) Monica Distributors Pvt. Ltd. Kolkatta, West Bengal is the sole purchaser appointed by Royal Government of Bhutan for sale of RGoB lotteries all over Bhutan and India where lottery is not banned.

Setting up of Disaster Management Authority in Delhi

†2396. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.